



2026:AHC:42326-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2479 of 2026

Smt Radha Devi And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Singh Yadav, Bhullan Yadav, Rakesh Kumar Pal
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, investigation has already been concluded and a final report has also been submitted in favour of the petitioner no.2.
3. Learned counsel for the petitioners could not dispute the aforesaid facts but states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the above, this writ petition is **dismissed** as withdrawn.

February 25, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)